

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 215  
879/59/ND/2019**

**IN THE MATTER OF:  
M/s. Amrex Marketing Pvt. Ltd.**

**...APPLICANT**

**Vs.**

**M/s. Universal Conveyor Beltings Ltd. and Ors.**

**...RESPONDENT**

**Section  
Under Section 59 of C. Act.**

**Order delivered on 16.02.2021  
(Virtual Hearing)**

**Coram:  
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
SHRI L.N. GUPTA, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Applicant  
For the Respondent**

**:Ms. Sneha Kohli, Advocate.  
:Mr. Goutham Shivshankar,  
Advocate for Respondent No. 7,  
Ms. Radhika Khanna and Ms.  
Vanita Bhargva, Advocate for  
Respondent No. 1 to 4, Ms. Nubair  
Alvi, Advocate for Respondent No.  
5.**

**ORDER**

Heard the submissions made by the Ld. Counsel for the petitioner as well as ld. Counsel for the respondent. Mr. Goutham Shivshanker, Advocate has submitted that he has appeared on behalf of respondent No. 7 and prayed for grant of time for filing reply in the main matter. Let notice be once again served on R6, R8 & R10 within next two weeks. **CA No. 139 of 2020** may also be posted to the same date. Interim order may passed in the matter will continue till the next date of hearing. Ld. Counsel for the petitioner is directed to take



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steps for once again filing the soft copy of the petition before the next date of hearing. Post the matter to **24<sup>th</sup> March, 2021**.

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**(L.N. Gupta)**  
**Member (T)**

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**(P.S.N. Prasad)**  
**Member (J)**

(Annu)